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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

R.A.No.10/96

Date of order: 1.3.1996

on (O.A. 591/93)
Union of India & Ors.

: Applicants

Vs.

Arvind Kumar Sharma : Respondent

PER HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER.

In this Review Application filed by the Union of India and other official respondents, they have sought review of the order dated 5.12.95 passed on an earlier Review Application filed by the official respondents against order dated 28.6.95 passed in O.A. No.591/93, Arvind Kumar Sharma Vs. Union of India & Ors.

2. In the present review application, the official respondents have sought a review of the order passed in earlier review application No.66/95 by which the review application filed against order dated 28.6.95 in O.A No.591/93 was dismissed. The present review application has been filed on the ground that the order dated 5.12.95 passed in the earlier review application was erroneous on merits and was also not in accordance with a Full Bench Judgment of the Tribunal reported in Vol.II 1989-91, page 85.

3. Regardless of the merits of the case, a second review application is not maintainable in view of the provisions of Rule 17(4) of the Central Administrative Tribunal (Procedure) Rules, 1987. Therefore, the present review application is not maintainable. It is, therefore, dismissed in limine.

By circulation.



(Ratan Prakash)

Member (Judl.)



(O.P. Sharma)

Member (Adm.)